

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 247 of 2019

IN THE MATTER OF:

Pramerica ASPF-II, Cyprus Holding Ltd. ...Appellant

Vs

Metrocorp Infrastructure Ltd. & Ors. ...Respondents

Present:

Appellants: Mr. Rajiv Ranjan, Sr. Advocate with Mr. Kumar Anurag Singh, Mr. Aditya Kumar, Mr. Siddharth Nath and Mr. Shubham Janghu, Advocates.

Respondents: Mr. Dipesh Sharma, Advocate for R-1.

With

Company Appeal (AT) No. 248 of 2019

IN THE MATTER OF:

Pramerica ASPF-II, Cyprus Holding Ltd. ...Appellant

Vs

Metrocorp Infrastructure Ltd. & Ors. ...Respondents

Present:

Appellants: Mr. Rajiv Ranjan, Sr. Advocate with Mr. Kumar Anurag Singh, Mr. Aditya Kumar, Mr. Siddharth Nath and Mr. Shubham Janghu, Advocates.

Respondents: Mr. Dipesh Sharma, Advocate for R-1.

Cont'd...../

ORDER
(Through Virtual Mode)

28.01.2021: Short reply filed by Respondent No. 1 is taken on record. Rejoinder thereto, if any, may be filed by the Appellant within two weeks.

Other Respondents, who are declared to have been served through substituted service but are not represented despite awaiting their appearance, are set ex-parte.

Short written submissions not exceeding three pages, supported by compilation of relevant judgment may also be filed by learned counsel for the parties within two weeks.

List these appeals 'for hearing' on **3rd March, 2021 at 2:00 PM.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Kanthi Narahari]
Member (Technical)

[Shreesha Merla]
Member (Technical)

am/gc